

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.4 - IA/771(AHM)2024
in
CP(IB) 30 of 2018
[TP 3 of 2020 in CP(IB)/MB/1880 of 2018]

Proceedings under Section 7 IBC

IN THE MATTER OF:

Small Industries Development Bank of India
V/s.
Swiss Ribbons Pvt. Ltd.

.....Applicant

.....Respondent

Order delivered on: 15/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Amey Hadwale, Adv. a.w Ms. Geeta Lundwani, Adv.
For the Respondent :

ORDER

IA/771(AHM)2024

Heard the Ld. Counsel for the applicant. Liquidator is permitted to proceed in the matter and initiate legal action and submit compliance along with the review report.

In view of the same, IA 771 of 2024 is allowed and disposed off.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)